Migrants (Determination by Tribunals), Act 1983 and Foreigners Act, 1946, declared 22,890 persons as foreigners who came to Assam on or after 25.3.1971. Of this, 2,442 declared foreignean anaers were deported during the said period. As on 10th December 2012, 110 number of declared foreigners are kept in detention centres for their repatriation to Bangladesh. Besides 20,338 declared foreigners are to be deported to their place of origin. Many of them have filed cases in the respective court in Assam challenging the orders of Tribunals declaring them as foreigners. In order to speed up detection and deportation of foreign nationals and also disposal of cases pending in the Tribunals, para 3 of Foreigners (Tribunal) Order, 1964 was amended in April, 2012 which *inter-alia* states that every case shall be disposed off within 60 days of the reference from the competent authority.

Crimes against SC, ST and North East women

†2105. SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the crimes against women in various parts of the country, especially against the women of Scheduled Castes, Scheduled Tribes and North-East region are increasing;
- (b) if so, area-wise number of cases registered during each of the last three years and current year in the National Capital Region Delhi;
- (c) the State-wise number of the accused persons arrested during the said period along with the action taken against them; and
 - (d) the steps taken by Government to check these incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), the data compiled on total cases of crimes against women and atrocities against SC/ST for the years 2009-2011, indicate a rising trend. The State-wise details of the total number of cases are given in Annexure Nos. 23, 24 and 25 respectively (Appendix 227 Annexure 23, 24 and 25). However, gender-wise segregation of cases of atrocities on SC/ST women and atrocities on women of North East origin are not maintained centrally by NCRB. The number of cases registered in NCR under crime against women during 2009-2011 are given in the Statement.

[†] Original notice of the question was received in Hindi.

Statement

Causes registered for crime againsts woman in natinal capital region during 2009-11

Written Answers to

[RAJYA SABHA]

Unstarred Questions

Year : 2009

District of NCR	Rape	Kidnapping and abduction	Dowery deaths	Molestation	Sexual harassment	Cruelty by husbabd or relatives	Importation of Girls	Total
Alwar	101	128	35	139	-	516	0	919
Baghpat	15	45	16	6	20	72	0	174
Bulandshahar	38	81	53	36	24	184	0	416
Delhi UT	469	1655	141	552	118	1283	0	4218
Faridabad	35	62	17	26	4	179	0	323
Gautambudh Nag	ar 24	60	22	40	46	103	0	295
Ghaziabad	53	321	66	88	182	556	0	1266
Gurgaon	29	42	24	21	40	128	0	284
Jhajjar	20	15	13	20	20	78	0	166

Meerut	46	141	41	47	123	361	0	759	Writi
Mewat	16	12	5	11	3	181	0	228	Written Answers to
Palwal	33	25	12	23	0	88	0	181	swers
Panipat	45	31	19	26	44	117	0	282	to
Rewari	19	29	14	19	20	55	0	156	
Rohtak	36	30	18	30	38	113	0	265	
Sonipat	32	42	17	21	46	129	0	287	[12
Total NCR	1011	2719	513	1105	728	4143	0	10219	DEC., 2012]
Year : 2010									2012]
District of NCR	Rape	Kidnapping and abduction	Dowery deaths	Molestation	Sexual harassment	Cruelty by husbabd or relatives	Importation of Girls	Total	Unstarred Questions
Alwar	105	138	42	122	벨	588	E	995	d Que
Baghpat	14	41	14	13	0	87	0	169	stions
Bulandshahar	24	127	40	60	0	327	0	578	163

1	2	3	4	5	6	7	8	9
Delhi UT	507	1740	143	601	80	1404	0	4475
Faridabad	51	86	23	27	78	224	0	489
Gautambudh N	agar 39	777	19	41	0	132	0	308
Ghaziabad	44	285	69	77	0	536	0	1011
Gurgaon	45	42	22	30	38	86	0	263
Jhajjar	36	30	12	27	30	117	0	252
Meerut	64	147	43	91	0	344	0	689
Mewat	28	19	5	12	5	150	0	219
Palwal	41	27	14	30	0	89	0	201
Panipat	55	49	13	22	30	175	0	344
Rewari	25	24	14	16	27	71	0	177
Rohtak	51	19	17	26	57	87	0	257
Sonipat	27	56	26	32	36	123	0	300
Total NCR	1156	2907	516	1227	381	4540	0	10727

164 Written Answers to

[RAJYA SABHA]

Unstarred Questions

District of NCR	Rape	Kidnapping and abduction	Dowery deaths	Molestation	Sexual harassment	Cruelty by husbabd or relatives	Importation of Girls	Total
1	2	3	4	5	6	7	8	9
Alwar	99	143	53	136	0	556	0	987
Baghpat	12	74	17	35	0	106	0	244
Bulandshahar	47	192	50	94	0	362	0	745
Delhi UT	575	2085	142	657	162	1575	0	5193
Faridabad	54	82	10	31	59	218	0	454
Gautambudh Nag	ar 25	95	25	42	0	102	0	289
Ghaziabad	22	219	47	59	0	255	0	602
Gurgaon	40	37	25	27	29	107	0	265
Jhajjar	32	19	12	20	26	117	0	226
Meerut	7 9	271	36	99	O	400	0	885

[RAJYA SABHA]

166 Written Answers to

1.	2	3	4	5	6	7	8	9
Mewat	28	23	7	9	3	119	0	189
Palwal	54	43	13	32	0	75	0	217
Panipat	47	7 0	11	29	19	163	0	339
Rewari	17	19	7	19	34	94	0	190
Rohtak	57	32	9	38	52	124	0	312
Sonipat	27	42	23	19	15	156	0	282
Total NCR	1212	3446	487	1346	399	4529	0	11419

The Union Government attaches highest importance to the matter of prevention and control of crime against women including rape. However, as per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UTs, wherein they have been, inter-alia advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, no delay in registration of FIRs, improve the quality of investigations, minimize delays in investigations of crime against women, especially in heinous crimes like rape, set up 'Crimes against Women Cells' in districts, advised to undertake gender sensitization of the police personnel and special women courts. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police Stations' at district level and 'Mahila/children help desk' at police station level.

Ministry of Home Affairs has also introduced The Criminal Law (Amendment) Bill, 2012 in the Parliament on 4th December, 2012 which intends to incorporate changed definitions and penal provisions in cases of sexual assault and acid attacks.

Sex racket run by telecom operators

2106. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Crime Cell of the Delhi Police have busted a sex racket under the garb of 'value added service' by some telecom operators including Bharti Airtel;
 - (b) if so, the details in this regard;
- (c) whether it is also a fact that several women were employed by call centres by a company called Altruist being run by Bharti Airtel and used them for sex services; and
 - (d) if so, the details in this regard and action taken against the companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHADRAN): (a) to (d) No such sex racket under the garb of